Instruction No. 11/2020—Customs

F. No. 401/18/2020—Cus III

Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes and Customs

North Block, New Delhi.
10th July, 2020

To
All Principal Chief Commissioner/Chief Commissioner of Customs/Customs (Preventive),
All Principal Chief Commissioner/Chief Commissioner of Central Tax and Customs,
All Principal Commissioner/Commissioner of Customs/Customs (Preventive),
All Principal Commissioner/Commissioner of Central Tax and Customs.

Subject: - Requirement of Veterinary Certificate for Import of Milk and Milk Products into India-reg

Sir/Madam,

Please refer to Instruction No. Instruction No. 06/2020—Customs dated 20.05.2020 wherein it was mandated that compliance should be met regarding compulsory veterinary certificate issued by Competent Authority of exporting country under Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

2. In this regard, the Department of Animal Husbandry and Dairying (DAHD) has issued a Circular F. No. L-110102(1)/1/2018—Trade (E-7526) dated 08.07.2020 (copy attached) stating that considering unique and extraordinary situations in industry due to COVID-19 pandemic, confusion among stakeholders with respect to applicability of veterinary health protocols as import requirements of milk and milk products and to minimize financial losses so as to facilitate Ease of Doing Business, DAHD has no objection for granting AQCS clearance for such consignments as one time relaxation measure for milk products brought under chapter 35 and 17 which are having date of lading as 30.04.2020 or before from exporting country subject to fulfilment of sanitary and hygienic certification. This clarificatory circular will not be considered and quoted as a precedent in future.

3. In view of above, necessary action may be taken by the field formations. Any issues faced in implementation of this instruction may be brought to the notice of the Board.

Yours faithfully

Encl: As above

(Kevin Boban)
OSD (Customs)
CIRCULAR

Subject: - Applicability of official “Veterinary Health Certificate for import of Milk and Milk Products into India” for import of dairy products included under different chapters in Indian import policy - reg.

The undersigned is directed to refer to this Department O.M. No. L-110109(4)/15/2019-Trade (E-14537), dated 24th December, 2019 vide which the Veterinary Certificate for Import of Milk and Milk Products into India was issued in conformance with domestic regulations as stated in the FSSAI Regulations, 2011 (copy enclosed).

2. It is clarified that the above certificate is applicable for import of milk and milk products into India included under different chapters for human consumption in Indian import policy (whether SIP is applicable or not).

3. However, some importers have imported consignments of milk products into India without fulfilment of above stated Veterinary Health Certificate due to gap in communication in fulfilling these mandatory requirements.

4. Considering unique and extraordinary situations in industry due to COVID-19 pandemic, confusion among stakeholders w.r.t. applicability of veterinary health protocols as import requirements of milk & milk products and to minimize financial losses so as to facilitate Ease of Doing Business, this Department has no objection for granting AQCS clearance for such consignments as one time relaxation measure for milk products brought under chapter 35 and 17 which are having date of lading as 30.04.2020 or before from exporting country subject to fulfilment of sanitary and hygienic certification. This clarificatory circular will not be considered and quoted as a precedent in future.

5. This issues with approval of the competent authority.

Enclosure: As above.

(Dr. Gagan Garg)
Assistant Commissioner (Trade)

Distribution:
- All Animal Quarantine and Certification Services. It is also requested to widely publicise among all stakeholders / importers that their consignments in future will only be considered for AQCS clearance subject to fulfilment of Veterinary Health Certificate as enclosed.

Contd.....
Copy for kind information and necessary action to:

1. The Secretary, Department of Commerce, Ministry of Commerce & Industries, Udyog Bhawan, New Delhi. Email: csoffice@nic.in
2. Chairperson, Food Safety and Standards Authority of India, Ministry of Health & Family Welfare, FDA Bhawan, Kotla Road, New Delhi-110002. Email: chairperson@fssai.gov.in
3. Director General, Directorate General of Foreign Trade, Udyog Bhawan, New Delhi. Email: dgft@nic.in
4. Joint Secretary (Customs), Central Board of Indirect Taxes & Customs, Department of Revenue, North Block, New Delhi. Email: vimal.srivastava@nic.in
5. Commissioner, Single Window Project, Central Board of Indirect Taxes & Customs, Department of Revenue, Ministry of Finance, New Delhi-110 001. Email: mgt.valavan@nic.in
6. Shri Puru Gupta, Deputy Secretary, Department of Commerce, Udyog Bhawan, New Delhi - 110 001. E-mail : d2tptd-doc@nic.in
7. NIC, DAHD with a request to upload on the SIP Portal, Department and AQCS's website.

Copy also for kind information to:

1. PS to the Hon'ble Minister for Fisheries, Animal Husbandry and Dairying.
2. PS to Hon'ble Minister of State for Fisheries, Animal Husbandry and Dairying (SKB).
3. Sr. PPS to the Secretary, AHD.
4. PPS / PS to the AHC / JS (GNS) / JS (OPC) / JS (UB).
5. AC (DD) / AC (LH).
OFFICE MEMORANDUM

Subject: Revised Veterinary Certificate for Import of Milk and Milk Products into India - regarding.

The Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 under the Ministry of Health and Family Welfare states use of non-animal rennet type enzymes for making variety of dairy products.

2. To bring the Veterinary Certificate for Import of Milk and Milk Products into India in conformity with domestic regulations as stated in the FSSAI Regulations, 2011, the necessary amendment has been made in the Veterinary Certificate.

3. A copy of said Veterinary Certificate is enclosed herewith for kind information and further necessary actions, if any.

4. This issues with approval of the competent authority.

Enclosures: As above.

(Dr. Gagan Garg)
Assistant Commissioner (Trade)
Email: gagan.garg@nic.in

To
The Department of Commerce,
[Kind Attention: Shri Puru Gupta, Deputy Secretary]
Udyog Bhawan,
New Delhi - 110 001.
e-mail: d2tpd-doc[at]nic[dot]in

Copy for information to:
I. Chairperson, Food Safety and Standards Authority of India, Ministry of Health & Family Welfare, FDA Bhawan, Kotla Road, New Delhi-110002. Email: chairperson@fssai.gov.in
II. Sr. PPS to the Secretary, AHD
III. PPS to the JS (C&DD) / JS (Trade).
VETERINARY CERTIFICATE FOR IMPORT OF MILK AND MILK PRODUCTS INTO INDIA

I. GENERAL INFORMATION FOR IMPORTATION

<table>
<thead>
<tr>
<th>1. Consignor (name and address in full)</th>
<th>2. Health certificate No:</th>
<th>Date:</th>
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3. Consignee (name and address in full) 4. Country of origin

5. Competent Authority 6. Place of loading:
5.1 Ministry: 5.2 Department

7. Identification of the product:
Type of Product:
Details of product:
Number of packages:
Identification marks:
Quantity:

8. Name and Address of the Registration/Accreditation authority

9. Mode of Transport: 10. Destination (name and address in full):

II. General Conditions:

a) The source animals have never been fed with feeds produced from internal organs, blood meal and tissues of ruminant origin.
b) The milk product has not been manufactured using animal rennet.

III. Sanitary Information

The undersigned official veterinarian certifies that the product described above satisfies the following requirement:-

1. The milk has been processed to make it fit for human consumption.
2. The milk had been processed to a temperature, which ensures destruction of organisms causing Tuberculosis, Listeriosis, Para tuberculosis, Q fever and Brucellosis.
3. The animals from which the milk has been derived were not exposed to Bovine Growth Hormones (BGH)/ Bovine Somatotropin Hormones (BST).
4. The Source animals were not subjected to estrogenic treatment in last 90 days.
5. The milk does not contain drug/ pesticides/ heavy metal residues above the limits prescribed by the Codex Alimentarius Commission.

6. Milk/milk products do not contain preformed bacterial toxins such as those produced by bacteria belonging to Staph. aureus, Bacillus cereus, Clost. perfringes and Clost. botulinum and the level of mycotoxins should not be above the limits prescribed by the Codex Alimentarius Commission.

Official stamp: 

Signature ____________________________
Name and address of Veterinarian

Issued at ____________ on ____________

POST IMPORT REQUIREMENTS:

1. On arrival in India, the consignment and the documents shall be examined by the Regional Officer/ Quarantine Officer.

2. Samples shall be taken from the milk / milk products for examination.

3. In case the documents do not conform to the requirements and the product is not as per protocol, the Department of Animal Husbandry and Dairying, Government of India will take appropriate action at the cost of importing agency.

File No: L-110109(4)/15/2019-Trade (E-14537)
Dated 20th December, 2019.